

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Executive Application No. 75 of 2025
In
Original Application No. 255 of 2023**

IN THE MATTER OF:

Vinay Kumar and others

Applicant

Versus

State of Haryana & Ors.

Respondent

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Date: 16.05.2026

Filed
Through



(Rahul Khurana)
Advocate

Off : A-174A, 2ndFloor, Defence Colony, New Delhi-24

Mobile No. 9811894060

e-mail: rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Executive Application No. 75 of 2025
In
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IN THE MATTER OF:

Vinay Kumar and others		Applicant
	Versus	
State of Haryana & Ors.		Respondent

**Compliance Report on behalf of Respondent No.4
Haryana State Pollution Control Board**

Most Respectfully Showeth:

1. That by way of present execution application, applicant is seeking compliance of the order dated 17.04.2023 passed in OA No. 255/2023. In said Original Application, the applicant had raised grievance against dumping of large-scale garbage and debris in the pond resulting in the contamination of water. The Tribunal disposed of the OA by observing/directing as under: -

"1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water

Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.

2. *In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law. The application is disposed of*

A copy of this order be forwarded to the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari by email for compliance."

2. That in compliance of order dated 17.04.2023, answering respondent vide letter dated 20.04.2023 requested the Deputy Commissioner- Rewari and the Haryana Pond Development Authority, Panchkula to depute their representatives for inspection of the pond in question. Copy of letter dated 20.04.2023 addressed to the Deputy Commissioner- Rewari and the Haryana Pond Development Authority, Panchkula is annexed herewith as **Annexure-R/1 (Colly)**.

3. That vide letter dated 25.05.2023, the Sub Divisional Officer (Civil), Rewari informed about his appointment as representative of the Deputy Commissioner, Rewari and vide letter dated 06.06.2023, the Haryana Pond Waste Water Management Authority (HPWWMA) informed about deputing Sh. R.K. Sharma (EE) as representative for inspection of the pond in question. Copy of letter dated 25.05.2023 of the SDO (C), Rewari

and letter dated 06.06.2023 of HPWWMA is annexed herewith as as **Annexure-R/2 (Colly)**.

4. That a team consisting of representative of DC-Rewari, HSPCB and the HPWWMA visited the pond in question on 22.06.2023. Thereafter, the Regional Officer, HSPCB vide letter dated 23.06.2023 and 30.10.2023 sought Action Taken Report from the Block Development Panchayat Officer (BDPO), Jatusana, Rewari and the Executive Engineer, HPWWMA. Copy of letter dated 23.06.2023 and 30.10.2023 of HSPCB is annexed herewith as **Annexure-R/3 (Colly)**.

That a letter dated 20.05.2024 addressed to the BDPO, Jatusana, Rewari with copy of answering respondent was received from the HPWWMA, Panchkula whereby it requested the the BDPO, Jatusana, Rewari to take necessary action on the complaint and send Action Taken Report. Copy of 20.05.2024 is annexed herewith as **Annexure-R/4**.

5. That after taking note of the present proceedings, the Deputy Commissioner, Rewari vide order dated 11.12.2025, has constituted a team consisting of the Regional Officer-HSPCB-Rewari, the Executive Engineer-Panchayati Raj and the Block Development & Panchayat Officer, Jatusana for carrying out inspection and redressal of the problem. The team constituted

vide said order dated 14.11.2025 inspected the above said pond on 08.01.2026 and during inspection, it was observed that domestic effluent (waste water) was coming from houses of Village Mastapur in to inamanwala pond. Bushes / Elephant Grass were found standing inside the pond towards its boundary. No Municipal Solid Waste/Garbage or Plastic Waste were found to be dumped inside the pond. Copy of site inspection report alongwith the photographs are attached as **Annexure-R/5**.

6. That vide letter dated 08.05.2026 provided alongwith office note dated 02.10.2024, the District Development & Panchayat Officer (DDPO), Jatusana has informed that cleaning and de-watering of Pond and weeding work was done in 2024 by Gram Panchayat. Copy of letter dated 08.05.2026 of the DDPO, Jatusana is annexed as **Annexure-R/6**.

It is humbly submitted that the above reply may be considered and taken on record by the Hon'ble National Green Tribunal.


Regional Officer
HSPCB, Rewari Region

Date: 16.05.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Executive Application No. 75 of 2025
In
Original Application No. 255 of 2023**

IN THE MATTER OF:

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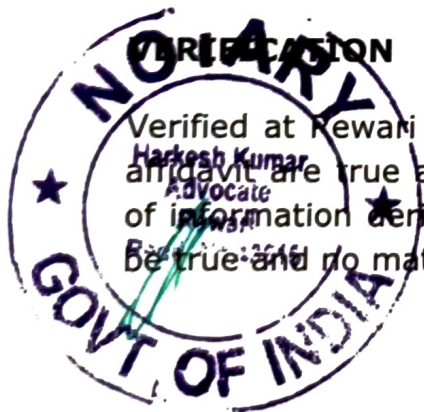
Respondent

AFFIDAVIT


I, Nipun Gupta, Regional Officer, Rewari, Haryana State Pollution Control Board, aged about 40 years do hereby solemnly affirm and declare as under:

1. That I am authorised representative of Respondent No.4 and well conversant with the facts and circumstances of the case in my aforesaid official capacity, therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying compliance report which has been drafted under my instructions.


DEPONENT



Verified at Rewari on 16th May, 2026 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.


ATTESTED
HARKESH KUMAR
ADVOCATE
NOTARY PUBLIC, REWARI
16/5/2026


DEPONENT

Annexure-R/1

Haryana State Pollution Control Board

REGIONAL OFFICE, SCO-D6 & D-7,
SUNCITY COMMERCIAL COMPLEX, Sector-6, A-BLOCK REWARI

Tele Fax: 01274-244440

E-Mail: hspcbrodr@gmail.com

To,

The District Magistrate
Rewari

Sub.- In the matter of OA No. 255/2023 titled as Vinay Kumar Vs State of Haryana & Ors.

Ref. Order passed by Hon'ble NGT on 17.04.2023.

In this connection, please find enclosed herewith the order of Hon'ble NGT dated 17.04.2023 titled as Vinay Kumar Vs State of Haryana & Ors.

In view of the above, you are requested to depute representative on behalf of District Magistrate, Rewari. So that inspection may be carried out please.

Submitted for your kind information and further necessary action please.

DA:- Order dated 17.04.2023.

Digitally Signed by Vinod

Balyan

Date: 20-04-2023 16:16:44

Reason: Approved

Regional Officer

Dharuhera Region

Haryana State Pollution Control Board

REGIONAL OFFICE, SCO-D6 & D-7,
SUNCITY COMMERCIAL COMPLEX, Sector-6, A-BLOCK REWARI
Tele Fax: 01274-244440
E-Mail: hspcbrodr@gmail.com

To,

The Haryana Pond Development Authority
Panchkula

Sub.- In the matter of OA No. 255/2023 titled as Vinay Kumar Vs State of Haryana & Ors.

Ref. Order passed by Hon'ble NGT on 17.04.2023.

In this connection, please find enclosed herewith the order of Hon'ble NGT dated 17.04.2023 titled as Vinay Kumar Vs State of Haryana & Ors.

In view of the above, you are requested to depute representative on behalf of Haryana Pond Development Authority, Panchkula. So that inspection may be carried out please.

Submitted for your kind information and further necessary action please.

DA:- Order dated 17.04.2023.

Digitally Signed by Vinod
Balyan
Date: 20-04-2023 16:21:57
Reason: Approved
Regional Officer
Dharuhera Region

हरियाणा तालाब एवं अपशिष्ट जल प्रबंधन प्राधिकरण

DHL Square (Plot No.-9) 3rd Floor, Sector -22, Panchkula - 134109

E-Mail Id: ms.haryanapondauthority@gmail.com

Website: www.hpwwma.org.in

Letter No. HPWWMA/ Legal /144/2023/ 63465

Dated: 06/06/2023


To,

Haryana State Pollution Control Board,
Regional Office, Sco-D-6 & D-7,
Suncity Commercial Complex, Sect-6 A,
Rewari

Subject: - In the matter of OA No. 255/2023 titled as Vinay Kumar Vs State of Haryana and Ors.

Reference: - Letter dated 20.04.2023 by the Regional Officer, HSPCB.

In context to your letter dated 20.04.2023 this is to inform you that Sh. R.K. Sharma (EE), is deputed as representative for the inspection as per the order of above subject matter on behalf of HPWWMA.


06/06/2023
Member Secretary
HPWWMA, Panchkula



कार्यालय उप मण्डल अधिकारी(ना0), रेवाड़ी।

OFFICE OF SUB DIVISIONAL OFFICER (C), REWARI

प्रेषित

क्षेत्रीय हरियाणा राज्य प्रदूषण कन्ट्रोल बोर्ड,
धारुहेड़ा।

यादी क्रमांक

1023 /स्टैनो

दिनांक : 25/05/23

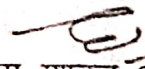
विषय:-

In the matter of OA No. 255/2023 titled as Vinay Kumar V/s
State of Haryana etc.

उपरोक्त विषय पर उपायुक्त, रेवाड़ी के कार्यालय के पत्र क्रमांक 4470/एल0एफ0सी0
दिनांक 08.05.2023 के सन्दर्भ में।

सन्दर्भाधीन मामले में आपको पत्र भेजकर लिखा जाता है कि उक्त मामले में उपायुक्त,
रेवाड़ी की ओर से अधोहस्ताक्षरी को प्रतिनिधि (Representative) नियुक्त किया गया है।

अतः आपको निर्देशित किया जाता है कि आप उपरोक्त मामले में मौका निरीक्षण करने से
पूर्व अधोहस्ताक्षरी के कार्यालय को सूचित करना सुनिश्चित करें।


उप मण्डल अधिकारी(ना0),
रेवाड़ी।

Annexure-R/3**Haryana State Pollution Control Board**

**REGIONAL OFFICE, SCO-D6 & D-7,
SUNCITY COMMERCIAL COMPLEX, Sector-6, A-BLOCK REWARI
Tele Fax: 01274-244440
E-Mail: hspcbrodr@gmail.com**

To,

1. The Block Development Panchayat Officer,
Jatusana, Rewari
Email- bdpojatusana@gmail.com
2. The Executive Engineer,
Haryana Pond Development Authority
Plot No-9,DHL Square,3rd floor,IT Park,Sector-22,Panchkula, 134112
Email-ID:ms.haryanapondauthority@gmail.com
Sub.- In the matter of OA No. 255/2023 titled as Vinay Kumar Vs State of
Haryana & Ors.

Ref. Site visited on 22.06.2023.

In reference to the subject noted above, the inspection by joint committee constituted by Hon'ble NGT was conducted by State Pollution Control Board, Haryana Pond Development Authority and District Magistrate on dated 22.06.2023 of Inamanwala Pond, Vill- Mastapur, Jatusana, Distt. Rewari.

Keeping in view of above, it is requested to kindly send the Action taken report in this regard to this office, so that the direction of Hon'ble NGT may be complied.

Digitally Signed by Vinod

Balyan

Date: 23-06-2023 15:27:10

Reason: Approved

**Regional Officer
Rewari Region**

CC:- A copy of the above is forwarded to the following:-

1. The District Development Panchayat Officer, Rewari for information & necessary action please.
2. The Deputy Commissioner, Rewari for information please.
3. The Member Secretary, Haryana Pond and Waste Water Management Authority, Bays No. 39 & 40(Basement), Block-B, Sector-4, Panchkula-134112 for information please.

**Haryana State Pollution Control Board
REGIONAL OFFICE, SCO-D6 & D-7,
SUNCITY COMMERCIAL COMPLEX, Sector-6, A-BLOCK
REWARI**

Tele Fax: 01274-244440

E-Mail: hspcbrodr@gmail.com

To,

1. The Block Development Panchayat Officer,
Jatusana, Rewari
Email- bdpojatusana@gmail.com
2. The Executive Engineer,
Haryana Pond Development Authority
Plot No-9, DHL Square, 3rd floor, IT Park, Sector-22, Panchkula,
134112
Email-ID: ms.haryanapondauthority@gmail.com

**Sub.- In the matter of OA No. 255/2023 titled as Vinay
Kumar Vs State of Haryana & Ors.**

Ref. Site visited on 22.06.2023 and this office letter No. I/167200/2023 dated 23.06.2023.

In reference to the subject noted above, the inspection by joint committee constituted by Hon'ble NGT was conducted by State Pollution Control Board, Haryana Pond Development Authority and District Magistrate on dated 22.06.2023 of inamanwala Pond, Vill- Mastapur, Jatusana, Distt. Rewari. This office has already requested you to send action taken report vide this office letter No. I/167200/2023 dated 23.06.2023 but the same has not been received in this office till the date.

Keeping in view of above, you are once again requested to kindly send the Action taken report in this regard to this office, so that the direction of Hon'ble NGT may be complied.

Treat it as Most Urgent being NGT Matter

Signed by

Harish Kumar

Date: 30-10-2023 16:34:02

**Regional Officer
Rewari Region**

CC:- A copy of the above is forwarded to the following:-

1. The District Development Panchayat Officer, Rewari for information & necessary action please.

HSPCB-230006/2/2023-Region Dharuhera-HSPCB

1/235192/2023

2. The Deputy Commissioner, Rewari for information please.
3. The Member Secretary, Haryana Pond and Waste Water Management Authority, Bays No. 39 & 40(Basement), Block-B, Sector-4, Panchkula-134112 for information please.



हरियाणा तालाब एवं जल संवर्धन प्राधिकरण
 Plot no-9, DHL Square, 3rdFloor, IT Park, Sector -22 Panchkula - 134109
 E-Mail: haryanapondauthority@gmail.com
 www.hpwwma.org.in

Letter No. HPWWMA/Legal/ 413/2024/ 2338

Dated: 20/05/2024

To,

The Block Development Panchayat Officer,
 Jatusana, Rewari.
 E-mail-bdpojatusana@gmail.com

Subject: Regarding cleaning and rejuvenation of pond situated at village Masatpur (256) Block Jatusana District Rewari.
Ref: Order dated 17.04.2023 In the matter of OA No.255/2023 titled as Vinay Kumar Versus State of Haryana & Ors.

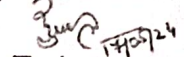
Your kind attention is invited to complaint received from Shri Vinay Kumar S/o Shri Brahamprakash VPO Masatpur Block Jatusana District Rewari, Haryana. regarding the compliance of the order dated 17.04.2023 passed by NGT in the matter of OA No.255/2023 titled as Vinay Kumar Versus State of Haryana & Ors. Copy of complaint is attached as **Annexure-A.**

After going through the Ponds data available on Pond Data Management System software of this office, it has been found that UID No. 01HRRWRJTS02 56MAST001 is assigned to the Inaman wala ^{pond} situated at village Masatpur, Block Jatusana, District Rewari, Haryana. The present condition of the Inaman wala pond as per the PDMS is "polluted but not overflowing" and in compliance of the order passed by Hon'ble NGT this pond has been taken into Annual Action Plan in the year 2024-25 by this Authority. Copy of the PDMS data of pond is attached at **Annexure-B.**

In the meanwhile, you are requested to take necessary action on the complaint in pursuance of order No. 2023/66677-75157 dated 24.06.2023 (copy enclosed as **Annexure-C**) issued by the Haryana Government, Development and Panchayats Department for the

compliance of order dated 11.10.2023 and send Action Taken Report to this Authority within 7 working days.

This matter may please be treated as "Most Urgent" being NGT matter.



Technical Advisor

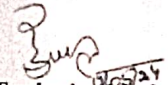
HPWWMA, Panchkula

Dated: 20/05/2024

Letter No. HPWWMA/Legal/ 413/2024/ 2339 - 41

A copy of the following is forwarded to the following for information & necessary action:-

1. Deputy Commissioner, Rewari derwr@hry.nic.in
2. Regional Officer, Haryana State Pollution Control Board, Rewari. hspebrodr@gmail.com
3. Shri Vinay Kumar S/o Shri Brahamprakash VPO Masatpur Block Jatusana District Rewari, Haryana. Mob No. 8572013976.



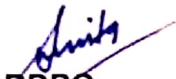
Technical Advisor

HPWWMA, Panchkula

Inspection Report

Vide letter No. 13512-14 dated 11-12-2025, Deputy Commissioner, Rewari has constituted a team consisting of Regional Officer, HSPCB, Rewari, Executive Engineer, Panchayati Raj and Block Development & Panchayat Officer, Jatusana for submitting the compliance report on the direction issued by Hon'ble NGT vide order dated 14.11.2025 in Execution Application No. 75 of 2025 in OA No. 255 of 2023. The said matter relates to dumping of large-scale garbage and debris in the inamanwala pond in village Mastapur resulting in the contamination of water

The joint team inspected the above said pond on 08.01.2026 and during inspection, it was observed that domestic effluent (waste water) was coming from houses of Village Mastapur in to inamanwala pond. Bushes / Elephant Grass were found standing inside the pond towards its boundary. No Municipal Solid Waste/Garbage or Plastic Waste were found to be dumped inside the pond (photographs attached).


BDPO,
Jatusana, Rewari


Executive Engineer
Panchayati Raj, Rewari

*Edfank
SDO RR*


Asst. Env. Engineer
HSPCB Rewari


Regional Officer
HSPCB, Rewari













खण्ड विकास एवं पंचायत अधिकारी, जाटूसाना, जिला रेवाडी

नजदीक रेलवे स्टेशन, जाटूसाना **Annexure-R/6**

Email Id : bdpojatusana@gmail.com

सेवा में

Regional Officer
Rewari Region
Haryana State Pollution Control Board

क्रमांक 2204 दिनांक 8/5/26

विषय

In the matter of OA No 255/2023 titled as Vinay Kumar Vs State of Haryana & Ors.

सन्दर्भ

आपके कार्यालय के पत्र क्रमांक HSPCB/RWR/2026/116-117 दिनांक 22-04-2026 की पालना में

उपरोक्त विषय बारे ग्राम पंचायत मस्तापूर में इनामनवाला जोहड की सफाई, पानी की निकासी व छटाई का कार्य वर्ष 2024 में ग्राम पंचायत मस्तापूर में जोहड की सफाई व पानी की निकासी का कार्य ग्राम पंचायत द्वारा व जोहड की छटाई का कार्य पंचायत समिति जाटूसाना द्वारा करवा दिया गया था। 01-01-2026 को पुनः उक्त जोहड का मौका निरीक्षण माननीय उपायुक्त महोदय रेवाडी द्वारा गठित कमेटी द्वारा तैयार करके माननीय उपायुक्त महोदय रेवाडी की सेवा में इस कार्यालय के पत्र क्रमांक 73 दिनांक 02-01-2026 द्वारा भेज दिया गया था। मौका निरीक्षण रिपोर्ट की एक प्रति आपकी सेवा में पत्र के साथ संलग्न करके भेजी जाती है।

संलग्न उक्त

खण्ड विकास एवं पंचायत अधिकारी
जाटूसाना।

क्रमांक 2205-06 दिनांक 8/5/26

इसकी एक-2 प्रति निम्नलिखित की सेवा में सूचनार्थ भेजी जाती है:-

- 1 उपायुक्त महोदय रेवाडी
- 2 जिला विकास एवं पंचायत अधिकारी रेवाडी।

खण्ड विकास एवं पंचायत अधिकारी
जाटूसाना।

76

कार्यालय नोट:-

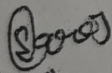
V.No-50
2-10-24
C.B.P.No-22

विषय:- खण्ड जाटुसाना की ग्राम पंचायत मस्तापुर के जोहड़ में छटाई के कार्य की अदायगी करने बारे।

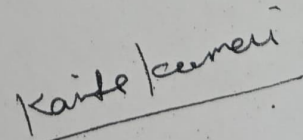
अधिकारीगण पंचायत समिति के प्रस्ताव नं० 3/29 दिनांक 25.06.2024 का अवलोकन करने का कष्ट करे। जिसमे प्रस्ताव किया गया है कि खण्ड जाटुसाना की ग्राम मस्तापुर के जोहड़ की छटाई क का कार्य करवाया जाए। उक्त कार्य को पूर्ण करवा दिया गया है। जिनके बिल नं० SSE/24-25/53 दिनांक 01.07.2024 जे०ई० व उपमण्डल अधिकारी (पं०राज) जाटुसाना से वैरीफाई होकर व एम०बी० नं० 42978 के पेज नं० 08 से 11 पर इन्द्राज होकर अदायगी बारे इस कार्यालय में प्राप्त हुये है। जिसकी अदायगी हेतु पंचायत समिति की SFC स्कीम खाते से निम्नानुसार अदायगी हेतु प्रस्तुत किया गया है।

क्र० सं०	फर्म का नाम	बिल नं० /दिनांक	राशी	चैक नं० /दिनांक	कुल राशी
1	Shree Shyam Enterprises	SSE/24-25/53/01.07.201	347021	-	347021
		Total	347021 रू०		347021 रू०

यदि अधिकारीगण सहमत हो तो उक्त अदायगी करने हेतु प्रारूप अनुमोदनार्थ एवं हस्ताक्षरार्थ प्रस्तुत है।



चैयरमैन
पं० समिति जाटुसाना।



खण्ड विकास एवं पंचायत अधिकारी,
जाटुसाना।

Year 3/28 Date 28/6/2024

77

HARYANA STATE

Name of District/Division : Rewari
Name of Village : Mastapur
Name of Work : Renovation and Excavation of Pond
Name of Block : Jatusana
Name of Constituency : Kosli
Name of Scheme : Panchayat Samiti
Estimated Cost : 3.13 Lakh

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HISTORY REPORT

Rough of Cost Estimate has been prepared by Executive Engineer, Panchayati Raj / Sub Division Engineer Panchayati Raj for Renovation and Excavation of Pond at Village Mastapur Block Jatusana, Distt. Rewari.

Report:- Residents of Village Mastapur, Block Jatusana, Distt. Rewari requested to Chairman Panchayat Samiti for Above Work . In Compliance of same, Rough cost estimate for Rs. 3.13 Lakh has been prepared.

Drawing:- The drawing of the above mentioned work has been adopted as circulated by the Chief Engineer, Panchayati Raj, Haryana Chandigarh and estimate prepared as per site conditions.

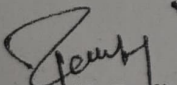
Specification:- The work will be carried out as per PWD Specification & Latest Panchayati Raj Accounts Rules and latest amendments from time to time

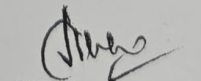
Mode of Execution:- The work will be got executed Tender/Contract basis as approved by the component authority.

Rates:- Estimate has been prepared on the basis of through rates, which are provided in the HSR 2023 with sanctioned Zonal premium.

Funds:- The funds will be met out by the Govt. under P. Samiti Scheme.

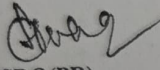
Time:- It will take 03 months from the date of commencement.

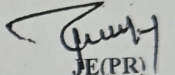

JE (P.Raj)
Jatusana


SDO (P.Raj)
Jatusana

Rough Cost Estimate for Excavation of Pond at Village- Mastapur, Block- Jatusana , Distt.- Rewari

S. NO	ITEM	NO.	L	B	H/D	QTTY.	RATE	UNIT	AMOUNT
1	Earth work in rough excavation, banking excavated earth in layers not exceeding 20cm in depth, breaking clods, watering, rolling each layer with ½ tonne roller or wooden or steel rammers, and rolling every 3rd and top-most layer with power roller of minimum 8 tonnes and dressing up in embankments for roads, flood banks, marginal banks and guide banks or filling up ground depressions, lead up to 50 m and lift up to 1.5 m :								
	Average	1	176	166.5	2.42	70915.68		Cft	
						2010.08	78	Cum	156786
2	Laoding And Unloading of Excavated Earth lead up to 1 km								
		1	176	166.5	2.42	70916		Cft	
						2010.08	53	Cum	106534
								TOTAL	263321
								Add 1% Contingency Charges	2633
								Add 18 % GST	47398
								G.Total	313352
								SAY	3.13 Lakh

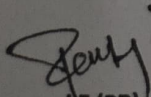

SDO(PR)
Jatusana

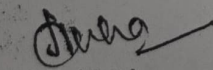

JE(PR)
Jatusana

Technical Note

- 1 Technical Note for Renovation and Excavation of pond at Village Mastapur Block Jatusana District Rewari. The gross bearing capacity of the soil has been assumed as this and in case any variation then foundation design should be suitably modified however foundation of some of the members has been provided with minimum sections increase in width due to decrease of the gross bearing capacity will not thus be justified expect when required.
- 2 For all RCC works, the cement concrete mix after 28 days during be M-20 which have $f(ck)=20\text{Mpa}$
- 3 High yield strength deformed/ twisted steel reinforcement should have a ultimate strength of 1000N/mm^2 for Fe550.
- 4 The design of all reinforce cement concrete member is based on the following working stresses:- 1:1 1/2:3 cement concrete 5N/mm^2 in bending compression and 4N/mm^2 in direct compression. High yield strength deformed/twisted steel reinforcement 230N/mm^2 in tension & 190N/mm^2 in compression.
- 5 The allowable design masonry stresses without the reduction factor for various cement mortars have the following values.

A.	IST class brick masonry Allowable in	
B.	In cement sand mortar	Tones/Sft
1	01:03	9.3
2	1:4	9.14
3	1:6	7.8
4	1:7	5.85
- 6 after reflections under dead loads. The removal of shuttering and centering for such members should be so phased that the leads and fore as preventing ever removed turning coming to place before the centering of these members is removed.
- 7 The note regarding the change of diameter of the bars on the structure drawing should be judiciously applied after checking stresses at critical points to avoid waste precious reinforcement where a bigger diameter bar is to be used instead of a smaller one.
- 8 All notes given in the structural drawing should be carefully studies and construction work carried out accordingly.
- 9 The rates on schedule terms are tentative for estimating purpose only. Proper analysis of rates prepared and got approved from competent authority be for making any payment.
- 10 In areas effected with excessive salts of sunhats and chloride and suitable measures should be taken in consolidation in consolidation with head office.
- 11 Detailed survey will be carried gradients to provided in the street so as to ensure.
- 12 Proper drainage attention invited to pares 222 of P.W.D. specification 1990
- 13 Proper disposal of water outside the village to be ensured.
- 14 Sub grade of soil to be thoroughly competed be reaming on per provision 14 or P.W.D. specifications 1990 amended up to.
- 15 Bricks to be used for paving of street should satisfy requirement or P.W.D. Specifications No:-3,4 & 3,5 for first bricks for constructions of drains along the streets for drain type
No:- 1 karb and channel made up to cement cone will be used as on alternate specifications.
- 16 For cement concrete work provision of 13-456-1978 will be followed.
- 17 The bricks masonry work specification of 13- 1905 will be strictly followed.
- 18 Any non-scheduled item item should be got approval from the authority shall be obtained before actually effecting the change.
- 19 For any change in specification approved of competent shall be obtained before actually effecting the change.
- 20 The paving with bricks provision of P.W.D. specification contained in para no. 14 will be maintained 2 L 5 to 3.


JE (PR)
Jatusana


SDO (PR)
Jatusana

Excutive Engineer (PR)
Rewari

Tax Invoice 81

Shree Shyam Enterprises Near Bus Stand, Gudiani, Rewari, Haryana-123301 GSTIN/UIN: 06AELPY6534L1ZQ State Name: Haryana, Code: 06	Invoice No. SSE/24-25/53	Dated 1-Aug-24	Delivery Note Mode/Terms of Payment
Consignee (Ship to) EOPS Jatushana Vill- Mastapur, Rewari, Haryana-123401 State Name: Haryana, Code: 06	Reference No. & Date. Other References	Buyer's Order No. Dated	Dispatch Doc No. Delivery Note Date
Buyer (Bill to) EOPS Jatushana Vill- Mastapur, Rewari, Haryana State Name: Haryana, Code: 06	Dispatched through Destination		
Terms of Delivery <div style="text-align: right; font-size: 1.5em; font-weight: bold; margin-top: 10px;"> V.No-50 </div>			

SI	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
	Excavation in Pond (Hydraulic Excavator) Ded 1 Km	9954	2,01,29 CMTR	146 00	CMTR	2,94,085.34
						CGST 26,467.77 SGST 26,467.77
Total Block Jatushana						3,47,021.88

Amount 3,47,021.88 /
 Vertrethas
 per m.B.
 Fauji

Sanctioned & Passed for Payment Rs. 3,47,021.88
 These are Faulty Sewer Handout
 Rupees
 Chairman
 Panchayat Samiti
 Block Jatushana

Kaita beemari
 B. O. P. S.
 Jatushana (Rewari)

Amount Chargeable (in words) **INR Three Lakh Forty Seven Thousand Twenty One and Eighty Eight paise Only**

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
9954	2,94,085.34	9%	26,467.77	9%	26,467.77	52,935.54
Total			2,94,085.34		52,935.54	3,47,021.88

Tax Amount (in words) **INR Fifty Two Thousand Nine Hundred Thirty Five and Fifty Four paise Only**

Stock Entry
 pag No-15

Entry WB No-42978
 Tax No-8411

Fauji

Company's Bank Details
 Bank Name: Canara Bank
 A/c No: 2051201000113
 Branch & IFS Code: Pathawas & CNRB0002051

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for Shree Shyam Enterprises

 Authorized Signatory

This is a Computer Generated Invoice

Detail Estimate Dewatering Of Pond At Village Mastapur Block - Jatusana, District - Rewari

82

Sno.	Description	No.	L	B	H/D	Qty	Rate	Unit	Amount
1	Extra for bailing / pumping out standing water of pond caused by kilolitre 30 30 springs, sub soil water, canal or river seepage and broken water mains or drains except rain water collected in the trenches or foundations before laying brick work.H.S.R 7.70	1		176	166.5	6	175824	Cft	
						4975.819		27 Cum	134347.1
								Amount	134347.1
								Add GST 18%	24182.48
								Total Amount	158529.6
								Says	1.58529

[Handwritten Signature]

[Handwritten Signature]

सरपंच
 ग्राम पंचायत मास्तापुर
 जिला रेवाड़ी

Particulars	No.	L.	B.	D.	Contents
Name of work -					Dewatering
					of Pond.
Name of village -					Hastapur
Scheme -					
Agency -					U.P

1. Detail of work

1. Dewatering of Pond

$$1 \left(\frac{185 \times 167}{2} \right) \left(\frac{160 + 75}{2} \right) \times$$

$$2 \quad 175824 \times 6 =$$

$$2 \quad 29304 \times 6 = 175824 \text{ cu ft}$$

or 4975.822 m³
/K.L

Abstract of cost

4975.82 cum / K.L Dewatering 134
of Pond

① 27 cum / K.L = 154347.00

Add 184.60 = 24182.00

158529.00

[Signature]

[Signature]

समान
ग्राम संचायत मस्तापुर
जिला मन्दाई

Tax Invoice

84

Shree Shyam Enterprises
Near Bus Stand, Gudiani, Rewari, Haryana-123301
GSTIN/UIN: 06AELPY6534L1ZQ
State Name : Haryana, Code : 06

Invoice No. **SSE/21-25/45**
Dated **18-Jul-24**
Delivery Note
Mode/Terms of Payment
Reference No. & Date
Other References

Consignee (Ship to)
Sarpanch Gram Panchayat Mastapur
Mastapur, Rewari, Haryana
State Name : Haryana, Code : 06

Buyer's Order No.
Dated
Dispatch Doc No.
Delivery Note Date
Dispatched through
Destination

Buyer (Bill to)
Sarpanch Gram Panchayat Mastapur
Mastapur, Rewari, Haryana
State Name : Haryana, Code : 06

Terms of Delivery

94

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Watering From Pond	9985	4,975.82 KLR	27.00	KLR	1,34,347.14
						CGST 12,091.24
						SGST 12,091.24
						Total
			4,975.82 KLR			₹ 1,58,529.62

Verified Amount
~~1,58,529.62~~
1,58,529.62
for

Amount Chargeable (in words) **INR One Lakh Fifty Eight Thousand Five Hundred Twenty Nine and Sixty Two paise Only** E & O E

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
9985	1,34,347.14	9%	12,091.24	9%	12,091.24	24,182.48
Total	1,34,347.14		12,091.24		12,091.24	24,182.48

Tax Amount (in words) **INR Twenty Four Thousand One Hundred Eighty Two and Forty Eight paise Only**

Computer Bank Details
Bank Name : **Canara Bank**
A/c No. : **2031201000113**
Branch & IFS Code : **Palnaxi & CNRB0002051**
for Shree Shyam Enterprises

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

[Signature]
Authorised Signatory

2 उपस्थित पंक्तों के नाम	3 कार्य जो किया गया
<p>16.10 24</p>	<p><u>प्रस्ताव नं० 3:-</u> सरपंच महाराज ने बताया कि जोड़ में NGT की विभागत उपरत जोड़ की कार्य व जल निगम का कार्य हुआ था / उसकी अतामगी को 18/7/2024 के /</p> <p>वेक निगर उपरत प्रतीक रही पास गया व बताया कि उपरत कार्य की अतामगी PF के बैंक CCB जाहाना के अतामगी: 001334024000086 से बैंक नं० 385230 के माध्यम से रु 158521/- का चेक नुमांवर जारी</p> <p>Shree Shyam Enterprises निगम नं० SSE/24-25/45 दि 18/7/2024 के नुमांवर को पूर्ण माध्यमक रूप में प्रोद किया गया / को चेक नं० 385230/25/45</p> <p><i>(Signature)</i> रपंच</p> <p><i>(Signature)</i> रपंच</p> <p>दिनेश सुजन देवी पिंका कुमा Sare</p>

ग्राम पंचायत महापुर
जिला रवाड़ी